cane was allowed with effect from

1167

8th May. It has not so far been considered necessary to allow any such reduction this year.

I fully appreciate the difficulty of the cultivators if their entire crop is not crushed by the end of April, when they have to get busy with the processing of the rabi crop. They have also to incur losses due to drinage of cane and pay higher charges for harvesting and transport. It is, however, only in bumper years that the need for prolonging the season arises. Fortunately, we have been having bumper crops right from 1954-55. While the average crushing season for U.P. during the triennium ending 1953-54 was 110 days, it was 129 days in 1954-55 and 143 days in 1955-56, and it is expected to be about 144 days during the current season.

ELECTION TO COMMITTEES

CENTRAL ADVISORY COMMITTEE OF THE NATIONAL CADET CORPS

The Minister of Defence (Shri Krishna Menon): I beg to move:

> "That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948), as amended by the National Cadet Crops (Amendment) Act (Act LVII of 1952), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee of the National Cadet Corps for a term of one year.

Mr. Speaker: The question is:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948), as amended by the Corps National Cadet (Amendment) Act (Act LVII of 1952), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

The motion was adopted.

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Minister of Health (Shri Karmarkar): I beg to move:

> "That in pursuance of Section 4(g) of the All India Institute of Medical Science Act, 1956, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the said Institute."

Mr. Speaker: The question is:

"That in pursuance of section 4(g) of the All India Institute of Medical Science Act, 1956, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the said Institute."

The motion was adopted.

RAILWAY BUDGET-GENERAL DISCUSSION

Mr. Speaker: The House will now proceed with the general discussion of the Railway Budget, for which three days have been allotted. I might state that according to the usual rule that we have followed, there will be a time limit of fifteen minutes for each individual Member and about twenty minutes to half-an-hour in the case of leaders of parties. That is the timelimit within which the discussion may be carried on.

Shri S. A. Dange (Bombay City-Central): In discussing the Railway Budget, I do not wish to go into too many details of the financial struc-